

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2565  
ANSWERED ON:05.08.2015  
Deemed-to-be Universities  
Senguttuvan Shri Balasubramaniam

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether most deemed to be universities are entities created by charitable trusts;
- (b) if so, the details thereof;
- (c) whether the Government/UGC has any mechanism to oversee that the deemed universities endeavour to fulfil the objectives of the Trust and if so, the details thereof;
- (d) whether the UGC is adequately empowered to deal with the deemed universities where they commit acts of malversation or diversion of funds and if so, the details thereof; and
- (e) whether the UGC has any mechanism to decline recognition to a deemed to be university brought about by an educational trust when the trustees commit reprehensible acts of encroaching on public land, defence land and private property and if so, the details thereof; and
- (f) whether the UGC has any mechanism to assess the amenities available at the deemed universities and prescribe the maximum fees chargeable by a deemed university etc. and if so, the details thereof?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT  
( SMT. SMRITI ZUBIN IRANI )

(a) & (b): Yes, Madam. As per UGC (Institutions Deemed to be Universities) Regulations, 2010 and its amendments in the year 2014 & 2015, Deemed to be Universities shall be registered as a not-for-profit Society or not-for-profit Trust or not-for-profit-company. At present, all the Deemed to be Universities are established either by Trusts or Societies.

(c) As per the requirement under the UGC Regulations, a separate and dedicated Society/Trust/Company is required to be registered to run the Deemed to be University with MoA/Rules in accordance with Regulations. The MoA/Rules clearly enumerate the objectives of an institution Deemed to be University which have to be fulfilled by the Deemed to be University. As per Regulations, the functioning of the deemed to be university can be reviewed by the UGC after a period of every five year or earlier, if necessary.

(d) As per Clause 18 of the UGC Regulations, the income and property of the Deemed to be University shall be utilized solely for promoting the objectives of that Deemed to be University. Clause 19 of these Regulations states that there is a ban on payment or transferring of income and property of the Deemed to be University by way of profit. As per clause 20, the accounts of the Deemed to be University shall be maintained in the name of the Deemed to be University and not in the name of the sponsoring Society or Trust. The accounts are also open for examination by UGC and CAG.

(e) Clause 22 (Consequences of violation of Regulations) of the UGC Regulations empowers the UGC and Central Government to cause an inspection of the Deemed to be University, its buildings, laboratories, its examination, teaching and other work conducted or done by it. If the Deemed to be University violates any provision of the UGC Regulations, the Commission may take action against the deemed to be university including recommendation to MHRD for withdrawal of deemed to be university status.

(f) As per the provisions of the UGC (Institutions Deemed to be Universities) Regulations, 2010 and its amendments in the year 2014 & 2015, the UGC can review the functioning of the Deemed to be University at any time to assess the amenities available with the help of Expert Committee. The UGC ensures that all the suggestions given by the UGC Expert committee are implemented by the Deemed to be University. The following provisions have been made in the UGC Regulations with regard to fee:

- (i) each component of the fee, deposits and other charges should be declared in the prospectus and website;
- (ii) a proper receipt in writing should be issued for all the payments;
- (iii) reasonable fee for admission test based on the cost incurred on conducting such test.

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